

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 31978/2022

(Arising out of impugned final judgment and order dated 14-07-2022 in CRLA No. 8433/2007, 14-07-2022 in CRLA No. 63/2008 passed by the High Court Of Judicature at Allahabad)

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.203821/2022-EXEMPTION FROM FILING O.T. and IA No.203820/2022-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.203819/2022-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 05-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Gopal Verma, AOR
Mr. Umang Verma, Adv.
Mr. Prakash Kumar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Permission to file Special Leave Petition(s) is granted.

Delay condoned.

Issue notice returnable on 20.03.2023.

The respondent(s)/accused be served through the concerned police station.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR